

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 422/2016

IN THE MATTER OF:

Bank of Baroda .....Petitioner

v.

Metaphor Exports Pvt. Ltd. ....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

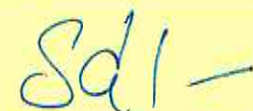
ORDER

The proposed Insolvency Professional has filed his written communication on 04.05.2017 by giving his old registration number namely IBBI/IPA/002/IP/N00002/2016-17/100002. The Insolvency and Bankruptcy Board of India has conducted a test in the month of June, 2017 and no information is coming forward to show that the proposed Insolvency Professional has qualified the test held in the month of June, 2017 and his name figures in the list of qualified professionals. The declaration in proper form is also required to be furnished. Let the needful be done within a week.

List for further consideration on 19.09.2017.



(CHIEF JUSTICE M.M. KUMAR)



(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

05.09.2017

Vineet